

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

CONTEMPT PETITION NO.170/00007/2019

IN

ORIGINAL APPLICATION No.170/01690/2018

DATED THIS THE 28TH DAY OF NOVEMBER 2019

HON'BLE DR. K.B. SURESH, MEMBER (J)

HON'BLE SHRI CV. SANKAR, MEMBER (A)

T.C.Gupta,
S/o Shri Gyan Chand
Aged about 64 years,
R/o S-77, Golden Enclave,
Old Airport Road,
Bangalore – 560 017.
Retired Joint Commissioner of Income Tax,
Bangalore. ...Applicant

(By Party-in-Person)

Vs.

1.AN.Jha, Finance Secretary
Ministry of Finance,
Department of Revenue,
Government of India,
New Delhi-110 001.

2.B.R.Balakrishnan,
Pr. Chief Commissioner of Income Tax,
Karnataka & Goa Region,
Bangalore – 560 001. ...Respondents

(By Shri.Vishnu Bhat, Sr.Panel Counsel)

O R D E R (ORAL)

HON'BLE DR. K.B. SURESH, MEMBER(J)

1. Heard. The matter relates to our order which directed the payment of pensionery benefits within one week without interest and thereafter with an interest at the rate of 10%. Now a contempt is filed against non-payment of this interest portion, as apparently 1 ½ months have elapsed after our order for the payment to be made.
2. The respondents explain that some disciplinary enquiry was pending against him and they were forced to examine whether it will have an impact on payment of pensionery benefits. They say that in fact it will have an impact on payment of pensionery benefits as their right under statutes seemed to be curtailed. But still in compliance of the order of the court they have paid it. We think that will suffice for the compliance.
3. Therefore, Contempt Petition is dismissed. Notices are discharged. No order as to costs.

(CV. SANKAR)
MEMBER (A)

(DR. K.B. SURESH)
MEMBER (J)

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Annexures referred to by the Applicant in CP No.7/2019

Annexure C1: Copy of the order dated 19.12.2018

Annexure C2 : Copy of representation dated 28.12.2018

Annexures referred in reply

Annexure R1: Copy of the letter dated 28.12.2018

Annexure R2 : Copy of letter dated 14.2.2019

Annexure R3 : Copy of sanction order